(c) whether it is also a fact that Government have referred the matter to the National Drug Council; and

Written Answers

(d) if so, what is the function and responsibility of the Council in such matters and the reason why the statutory authority of Government was not applied and instead the matter was passed on to an Advisory Body?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) Paragraph 21 of 1978-Drug Policy required, inter-alia foreign drug companies producing drug formulations based on imported bulk drugs to manufacture such bulk drugs from basic stage within a period of two years,

(b) to (d) In the absence of any provisions under the Industries (Development & Regulation) Act, 1951 to call back the industrial licences already issued and impose fresh conditions thereon, the above mentioned policy decision cannot be implemented in full till the amendment of the said Act.

Amendments have been proposed for the purpose. However, in cases where foreign companies have applied for recognition of installed capacities under September, 1980 Policy production from basic stage is now being stipulated as a condition subject to techno-economic feasibility and the other objectives of the Drug Policy. Where the bulk drug is licensable, foreign companies have been licensed. In some cases, licences could not be given because of conflict with other parameters of the Policy.

The National Durg sand Pharmaceuticals Development Council (NDPDC) is expected to discuss shortly the reports submitted by 3 Working Groups set up by it. The Government intends to make the necessary changes, if any, in the 1978

Drug Policy after receipt and consideration of the recommendations of NDPDC.

Issue of Commemorative and Special Stamps

2152. SHRI SYED SHAHABUDDIN: SHRI GHULAM RASOOL MATTO:

Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether the programme for the issue of commemorative and special stamps during 1984-85 has been finalised;
- (b) if so, what are the particulars thereof;
- (c) what are the particulars of the suggestions received by the Ministry of Communications from various sources and not found acceptable; and
- (d) what are the reasons for rejecting these suggestions?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) and (b) The programmes for issue of commemorative and special stamps are chalked out calendar year-wise.

The programme proposed for issue of commemorative and special stamps during 1984 is as at statement—I Programme for 1985 has not yet been finalised.

- (c) The list of proposals received in 1984 and not found acceptable is placed as statement—II.
- (d) The proposals did not conform, to the guidelines and/or were not received in time or were otherwise not found acceptable.

Statement-I

Programme for issue of commemorative stamps during 1984:

Theme, Subject									Date
7th Light Cavalry			•		•	•			7th January
Deccan Horse .	•			•			•		9th January
The Asiatic Society									15th January
President's Review of (set of 4 stamps)	the I	leet	•	•	•	•,	•	•	12th February
Postal Life Insurance									ıst February
12th International Le	prosy	Con	gress						
Vasudeo Balvant Pha	dke		٠.						21st February
Indo-Soviet Joint Ma	nned	Space	ce Fligi	h t					3rd April
India's Freedom Stru	ggle	(set)							10th May
Mangal Fande .	•	`.´							•
Nana Sahib .						•			
Tantiya Tope									
Begum Hazarat Mah	al								
G.D. Birlu—1st Death Anniversary								11th June	
Olympics (set) .									July (Date to be fixed)
White Winged Wood	Duc	k							1st October
Children's Day .					•				14th November
Forts of India (Set)									Date to be decided
Indian Roses (set)						•			***
Bougain Villea (set)									,
Bridges (Set)									1)
Baba Kanshi Ram									23-4-84
Ds. Rajendra Prasad									3rd Dec.
Swami Haridas			•		•	•			Date to be decided.

Statement-II

List of proposals received in 1984 and not found acceptable:

25 Years' of MECON

Temple House of Sri Iswar Satyanarayanjee..

Tem ple Sangameshwar Lord Dah Parbatia

Tragopan

Golden Jubilee-Badminton Association of India

Kayl Narmad

Centenary Celebration of Amrit-58£-

Dinanagar Railway Line

Fort of Khonoma

Vacancies of Judges of High Courts

2153. SHRI **GHULAM** RASOOL MATTO:

SHRI SYED SHAHABUDDIN: Will the Minister of LAW, JUSTICE

AND COMPANY AFFAIRS be pleased to state:

- (a) the total number of vacancies of Judges in High Courts on the first day of January 1980, 1981, 1982, 1983 and 1984;
- (b) the number of additional posts sanctioned during the subsequent year, year-wise;
- (c) the number of posts filled during the following year, year-wise;
- (d) whether Government have made any effort to identify the bottlenecks which delay the appointment Judges and streamline the procedure thereof; and
- (e) if so, what are the reforms introduced in the procedure?

THE MINISTER OF

LAW, JUS-TICE AND COMPANY AFFÄIRS JAGANNATH (KAUSHAL): (SHRI (a) to (c) Requisite information is given in the enclosed statement (see below)

(d) and (e) Appointment of Judges the High Courts are made in